IBBI-IGIDR insolvency and bankruptcy reforms conference

Venue: Magnolia, India Habitat Centre, New Delhi

3rd - 4th August, 2018

Friday, 3rd August

08:30 – 09:00  Registration, Coffee and Tea

09:00 – 10:15  Inaugural Session
Welcome Address: Susan Thomas, IGIDR
Keynote Address: M S Sahoo, Chairperson, IBBI
Guest of Honor: Injeti Srinivas, Secretary, Ministry of Corporate Affairs
Chief Guest: P. P. Chaudhary, Hon’ble Minister of State for Law and Justice and Corporate Affairs
Vote of Thanks: Ritesh Kavdia, IBBI

10:15 – 10:30  Break

10:30 – 11:30  Session I: How is IBC working?
Session Chair: Gyaneshwar Singh, Ministry of Corporate Affairs
The Reserve Bank of India (RBI) - 12 cases under the Insolvency and Bankruptcy Code (IBC)
Joshua Felman, J. H. Consultants, Varun Marwah and Anjali Sharma, Finance Research Group, IGIDR
Discussant: Chinmaya Goyal, NITI Aayog
Value destruction and wealth transfer under the Insolvency and Bankruptcy Code
Pratik Datta, University of Oxford
Discussant: Ajay Shah, NIPFP

11:30 – 13:00  Panel 1: Challenges in arriving at a resolution plan
Context setting: Rajnish Kumar, State Bank of India
Sapan Gupta, Shardul Amarchand Mangaldas
Anuj Jain, BSRR & Co.
Nikhil Shrivastava, KKR
Suharsh Sinha, AZB & Partners
Shashank Saksena, Department of Economic Affairs
Mamta Suri, IBBI
Moderator: Susan Thomas, IGIDR

13:00 – 14:00  Lunch

Note: The names in bold have confirmed their presence at the conference.
Friday, 3rd August

14:00 – 15:00  
**Session II: Incentive effects of the insolvency law**  
*Session Chair: Bhargavi Zaveri, Finance Research Group, IGIDR*

*Creditor rights and bank losses: A cross-country comparison*  
Amanda Rae Heitz and Ganapathi Narayamoorthy, A.B. Freeman School of Business  
*Discussant: Joshua Felman, J. H. Consultants*

*Consumers as creditors in corporate bankruptcy*  
Gausia Shaikh and Anjali Sharma, Finance Research Group, IGIDR  
*Discussant: Aparna Ravi, Samvad Partners*

15:00 – 15:15  
**Break**

15:15 – 17:00  
**Panel 2: Challenges post IRP**  
*Context setting: Shuva Mandal, Tata Sons*  
Dhananjay Kumar, Cyril Amarchand Mangaldas  
Nikhil Shah, Alvarez and Marsal  
Nilang Desai, AZB & Partners  
Harish Chander, Edelweiss  
Mukulita Vijaywargiya, IBBI  
Dhinal Shah, Ernst & Young  
*Moderator: Ajay Shah, NIPFP*

19:00 onwards  
**Dinner**  
Marigold, India Habitat Centre
Saturday, 4th August

09:00 – 09:30  Registration, Coffee and Tea

09:30 – 10:15  Special Session
   Susan Thomas, IGIDR
   Subhash Chandra Garg, Secretary, Department of Economic Affairs
   Sumant Batra, Kesar Dass B. & Associates

10:15 – 10:30  Break

10:30 – 11:30  Session III: Building institutional capacity for the IBC
   Session Chair: Sameer Sharma, IICA
   Information in the insolvency age
   Adam Feibelman, Tulane University and Renuka Sane, NIPFP
   Discussant: K. R. Saji Kumar, IBBI
   Regulating Insolvency Professionals under the IBC Tracing pathways to regulation based on a study of professional development
   Anirudh Burman, NIPFP and Rajeswari Sengupta, IGIDR
   Discussant: Sumant Batra, Kesar Dass B. & Associates

11:30 – 13:00  Conversations on building institutional capacity in adjudication
   Context setting: Bhargavi Zaveri, Finance Research Group, IGIDR
   Hon’ble Justice Kannan Ramesh, Supreme Court of Singapore
   Hon’ble Justice M. M. Kumar, NCLT

13:00 – 14:00  Lunch

14:00 – 15:00  Session IV: Ecosystem for IBC reform
   Session Chair: Joshua Felman, J. H. Consultants
   Enterprise value of firms in insolvency
   Deepak Panda and Sagar Goyal, Duff & Phelps India Private Limited
   Discussant: Venkatesh Panchapagesan, IIM Bangalore
   Credit Risk Management and its determinants: a theoretical approach
   Bijoy Rakshit and Samaresh Bardhan, IIT Ropar
   Discussant: Renuka Sane, NIPFP

15:00 – 15:15  Break
Saturday, 4th August

15:15 – 16:30    Panel 3: A market for stressed assets
                   Context setting: Ravi Chachra, Eight Capital Management, LLC
                   Sudarshan Sen, RBI
                   Joshua Felman, J. H. Consultants
                   P. R. Ramesh, Deloitte India
                   Navrang Saini, IBBI
                   Anurag Das, The Blackstone Group
                   Venkattu Srinivasan, Kotak Mahindra Bank Ltd.
                   Shailendra Ajmera, Ernst & Young
                   Moderator: Harsh Pais, Trilegal

16:30 – 17:30    A last word: the reform agenda
                   Montek Singh Ahluwalia
                   Somasekhar Sundaresan, Advocate
                   A. S. Chandiok, Senior Advocate, Supreme Court of India
                   Tushar Mehta, Additional Solicitor General
                   Moderator: M. S. Sahoo, Chairperson, IBBI